

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3590
TO BE ANSWERED ON AUGUST 10, 2023**

LIST OF DISPUTED LANDS/ENEMY PROPERTIES

NO. 3590. SHRI VIJAY KUMAR DUBEY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has any list of disputed lands/enemy properties which have not yet settled in Delhi/NCR;**
- (b) if so, the details of concerned Department and Officials thereof;**
- (c) if not, the reasons therefor; and**
- (d) the total number of disputed lands and settled lands during last three years?**

**ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

- (a) to (d) : The management of Enemy Properties (both movable and immovable) vested in the Custodian of enemy property for India is under Ministry of Home Affairs. Matters pertaining to enemy property are dealt with in accordance with The Enemy Property Act, 1968. There are 13225 immovable properties vested in the Custodian of Enemy Property for India. For Delhi, there are 630 immovable properties vested in the Custodian of Enemy property for India.**
